202 Written Answers t	to
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[RAJYA SABHA]

Unstarred Questions

S1. N	No. State/UT	Micro	Small	Medium	Total
23.	Rajasthan	4466668	147977	17634	4632279
24.	Sikkim	43428	1268	0	44696
25.	Tamil Nadu	9386672	281854	3419	9671945
26.	Telangana	3888705	113059	14023	4015787
27.	Tripura	290835	4148	0	294983
28.	Uttar Pradesh	16116047	388928	14319	16519294
29.	Uttarakhand	627584	31836	460	659880
30.	West Bengal	13408594	131288	6042	13545924
31.	A & N Islands	38187	620	83	38890
32.	Chandigarh	126827	2083	0	128910
33.	Dadra & Nagar Ha	aveli 31884	4445	0	36329
34.	Daman & Diu	14340	98	0	14438
35.	Lakshadweep	2765	0	0	2765
36.	Puducherry	183477	405	0	183882
	All India	107589900	3194594	175387	110959881

MSMEs facing closure

915. SHRIMATI PHULO DEVI NETAM: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the number of Micro, Small and Medium Enterprises (MSMEs) registered in the country between the financial years 2014-15 and 2019-20;

(b) the number of MSMEs which have closed down between the financial years 2014-15 and 2019-20 and the reasons therefor;

(c) the number of MSMEs that have shut down due to economic distress between March 2020 and August 2020; and

(d) the steps taken by Government to assist MSMEs post COVID-19 pandemic?

Written Answers to

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI PRATAP CHANDRA SARANGI): (a) The online registration of MSMEs, under Ease of doing business, started w.e.f. September 2015. From herein onwards the year-wise data related to online filing is available on Udyog Aadhaar Memorandum (UAM) portal. As per this, the number of Micro, Small and Medium Enterprises (MSMEs) registered in the country between the financial years 2015-16 and 2019-20 is as under:—

S1. N	No. FY	Micro	Small	Medium	Total
1.	2019-20	2248848	302169	11241	2562258
2.	2018-19	1868033	242244	9465	2119742
3.	2017-18	1342985	167183	6733	1516901
4.	2016-17	2138627	217405	8764	2364796
5.	2015-16	420691	71116	2691	494498
	Total	8019184	1000117	38894	9058195

(b) No such record is available.

(c) No such record is available.

(d) Recently, Post Covid-19, Government has taken a number of initiatives under Aatma Nirbhar Bharat Abhiyan to support the MSME Sector in the country especially in Covid-19 pandemic. Some of them are:—

- (i) $\mathbf{\overline{\xi}}$ 20,000 crore Subordinate Debt for MSMEs.
- (ii) ₹ 3 lakh crores Collateral free Automatic Loans for business, including MSMEs.
- (iii) ₹ 50,000 crore equity infusion through MSME Fund of Funds.
- (iv) New revised criteria for classification of MSMEs.
- (v) New Registration of MSMEs through 'Udyam Registration' for Ease of Doing Business.
- (vi) No global tenders for procurement up to ₹ 200 crores, this will help MSME.

An online Portal "Champions" has been launched on 01.06.2020 by Hon'ble Prime Minister. This covers many aspects of e-governance including redressal of grievances

Unstarred Questions

and handholding of MSMEs. Through the portal, a total of 19,181 grievances have been redressed upto 14.09.2020.

RBI has also announced several measures to Reduce Financial Stress of MSMEs.

Financial benefit to the Centre and States from mining activities in India

916. DR. SASMIT PATRA: Will the Minister of MINES be pleased to state:

(a) the total financial benefit that accrues to the Central Government as well as to the States, State-wise from the mining activities in India;

(b) whether any sharing patterns have been defined, if so, the details thereof; and

(c) the laws and rules governing such sharing of royalty, taxation, cess, etc. in this regard?

THE MINISTER OF MINES (SHRI PRALHAD JOSHI): (a) to (c) As per the MMDR Act, 1957 and the Rules framed there under, the State Governments grant mineral concessions for the minerals located within their respective boundaries in accordance with the statutory procedure. The payments made by the lease holder include royalty, contribution to District Mineral Foundation (DMF), contribution to National Mineral Exploration Trust (NMET) and auction premium (in case of mines granted through auction), in the following manner:—

Sl. No.	Type of payment	Rate of payment	Sharing pattern	Relevant Law/ Rule
1	2	3	4	5
1.	Royalty	Rates of royalty are mineral specific, as per the Second Schedule of the MMDR Act	Accrues to respective State Governments	 Section 9 of the MMDR Act Second Schedule of the MMDR Act
2.	DMF	Ten percent of the royalty paid in terms of the Second Schedule of the MMDR Act for mining leases or, as the case may be, prospecting licence- cum-mining lease granted on or after 12.01.2015; and	respective DMFs of the concerned district	• Section 9B of the MMDR Act • G.S.R. 715(E) dated 17.09.2015